

[ 3446 ]

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

**TUESDAY, THE EIGHTH DAY OF APRIL  
TWO THOUSAND AND TWENTY FIVE**

**PRESENT**

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL  
AND  
THE HONOURABLE SMT JUSTICE RENUKA YARA**

**WRIT PETITION (PIL) (SR) No: 7311 OF 2025**

**Between:**

Chandra Sena Reddy Proddutur, S/o. P.Ganga Reddy, aged about 76 years,  
Occ: Retired Public Servant & Enrolled as an Advocate R.No.TS/286/2007.  
R/o. H.No.1-2-607/27/5, New No.483, St. No.7, Lower Tank Bund Road,  
Gandhinagar, Hyderabad-500080. Telangana State.

**...PETITIONER**

**AND**

The State of Telangana, represented by its Chief Secretary to Govt. General  
Administration Department, Dr. BR Ambedkar Telangana Secretariat,  
Hyderabad-500004. Telangana State.

**...RESPONDENT**

Petition under Article 226 of the Constitution of India praying that in the  
circumstances stated in the affidavit filed therewith, the High Court may be  
pleased to issue a Writ, Order or Direction, more particularly one in the nature of  
Writ of Mandamus to the respondents, for taking some reformative steps for  
Prompt and Effective Redress of Public Grievances, Review of Public  
Grievances. Further Review of the work of the Statutory Authorities/ Executive  
Authorities to an extent of quality of orders and to discharge their duties  
independently and impartially within the frame work of the Acts, and Rules and  
within the time schedule fixed in the Acts/ Rules and time schedule fixed by the  
Govt., for betterment of administration in all departments and exemplary to other  
states in our India.

**Counsel for the Petitioner: SRI CHANDRA SENA REDDY PRODDUTUR**  
[PARTY-IN-PERSON]

**Counsel for the Respondent: SRI MOHAMMED IMRAN KHAN,  
ADDL. ADVOCATE GENERAL**

**The Court made the following: ORDER**

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL  
AND  
THE HON'BLE SMT. JUSTICE RENUKA YARA  
WRIT PETITION (PIL) (SR) No.7311 of 2025**

**ORDER** *(Per the Hon'ble the Acting Chief Justice Sujoy Paul):*

Sri Chandra Sena Reddy Proddutur, petitioner, party-in-person and Sri Mohammed Imran Khan, learned Additional Advocate General for the State, for the respondent.

2. The petitioner, in paragraph No.13 of the petition prayed that the grievance of the persons should be taken care of by designated review officers and proposed a time schedule. It is also canvassed that, in certain statutory provisions, there exists a time limit to undertake and complete a particular exercise. Thus, a time limit may be fixed and a mechanism be provided for redressal of grievance of the public at large.

3. Learned Additional Advocate General for the State submits that all the Departments have not been impleaded

as a party to the petition. If there exists a violation of any specific provision, the person aggrieved is not remediless.

4. The petitioner has prayed for the following relief:

“For the reasons submitted in the accompanying affidavit it is prayed that this Hon’ble Court may be pleased to issue a Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus to the respondents, for taking some reformatory steps for Prompt and Effective Redress of Public Grievances, Review of Public Grievances. Further Review of the work of the Statutory Authorities/Executive Authorities to an extent of quality of orders and to discharge their duties indecently and impartially within the frame work of the Acts, and Rules and within the time schedule fixed in the Acts/Rules and time schedule fixed by the Govt., for betterment of administration in all departments & exemplary to other states in our India, and to pass such order or orders as this Hon’ble Court may deem fit and proper in the interests of justice”

5. The relief, in our opinion, is vague and ambiguous. It is the prerogative of the Government to run the administration in accordance with law. Unless a statutory violation is pointed out in specific and it has an element of public interest, PIL is not maintainable. In absence of establishing those necessary ingredients, interference is declined. The office objections are sustained and the W.P.(PIL)(SR) is **rejected**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

//TRUE COPY//

SD/-V.KAVITHA  
DEPUTY REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI CHANDRA SENA REDDY PRODDUTUR [PARTY-IN-PERSON]
2. Two CCs to ADDL. ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad [OUT]
3. Two CD.Copies

BSR  
LS

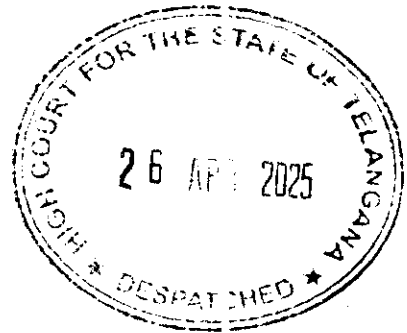
PA

**HIGH COURT**

**DATED:08/04/2025**

**ORDER**

**WP(PIL)(SR).No.7311 of 2025**



**REJECTING THE WRIT PETITION (PIL)(SR),  
WITHOUT COSTS**

⑥ <sup>PA</sup> 21/4/25